

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 261/TT/2026

Date: 04.08.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for determination of tariff from DOCO till 31.03.2029 under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for Asset-1: 01 No. 765/400/33kV 500 MVA Single Phase Auto Transformer at Durg S/S, Asset-2: 01 No. 400/220kV 105MVA Single Phase Auto Transformer at Rangpo S/S & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha S/S under “PROCUREMENT OF TRANSFORMER AND REACTOR AS PER ERPC & WRPC RECOMMENDATIONS”

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.08.2026 :-

2024-29 period

- a) Provide Revised Cost Estimate (RCE) for Asset-1 and Asset-3.
- b) Provide Notional IDC computation in excel format.

- c) Provide Form 9C in Excel format for all the transmission assets.
 - d) Provide Cash IDC statement in excel format for all the transmission assets.
 - e) Provide the Liability flow statement for all the assets in excel format.
 - f) Provide English translation of pages 87 and 88 of these documents.
 - g) Provide the CEA energization certificate and RLDC certificate for all the transmission assets
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)